GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3560

TO BE ANSWERED ON THE 8th AUGUST, 2017/SHRAVANA 17, 1939 (SAKA)

STATUS OF FAITHS/SECTS

3560. SHRI NALIN KUMAR KATEEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that people of various sects/beliefs are demanding for independent status for the faith/sect of their group in the social order in the country;

(b) if so, the details thereof;

(c) whether the Government has received any representations from various quarters seeking independent status for their faith/sect;

(d) if so, the number of representations received till date, State wise;

(e) whether the Government has any mechanism/proposes to evolve any mechanism to accord independent religion status to a faith/sect in the country; and

(f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (f) The Constitution of India guarantees Fundamental Rights including

Right to Freedom of Religion under its Articles 25 to 28.

Article 25(1) states that "Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practice and propagate religion".

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